

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Excise Miscellaneous Application No. 60885 of 2024**  
**Excise Appeal 60436 of 2016**

[Arising out of Order-in-Appeal 57/CE/DLH/2016 dated 11.03.2016 passed by the Commissioner (Appeals) Central Excise, Delhi]

**Commissioner of Central Excise &  
Service Tax, Panchkula**

SCO No. 407-408, Sector 8, Panchkula 134119

**: Appellant**

Vs

**Great India Steel Fabricators**

SK-38, Mile Stone, Radaur Road, Village, Ishapur, Yamuna Nagar, Haryana

**: Respondent**

APPEARANCE:

Shri Anurag Kapoor, Authorised Representative for the Appellant

Shri Aman Garg, Advocate for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER No. 60536/2024**

Date of Hearing: 17.09.2024

Date of Decision: 17.09.2024

**Per : S. S. GARG**

Learned Authorized for the Department submits an application in the open court seeking withdrawal of the present appeal on the ground that the amount involved in the present appeal is less than the monetary limit as per the instructions issued by the CBIC under F. No. 390/Misc/30/2023-JC dated 22.08.2019.

3. In view of this, the appeal is dismissed as withdrawn under Litigation Policy without going into the merits.

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

Kailash